
(1982) 03 SC CK 0022

In the Supreme Court Of India

Case No : Civil Appeal No. 519 (NL) of 1978

Anil Kumar Chakraborty and Another

APPELLANT

Vs

Saraswatipur Tea Company Limited and Others

RESPONDENT

Date of Decision : 16-03-1982

Acts Referred:

Citation : AIR 1982 SC 1062 : (1982) 45 FLR 71 : (1982) 1 LLJ 483 : (1982) 1 SCALE 400 : (1982) 2 SCC 328 : (1982) 1 SLJ 695 : (1982) 14 UJ 229

Hon'ble Judges : V. D. Tulzapurkar, J;Baharul Islam, J;A. Varadarajan, J

Bench : Full Bench

Final Decision : Disposed Of

Judgement

1. Since we are inclined' to dispose of this appeal on a very short point we need be very brief in the narration of facts.

2. On 15th September, 1965 the appellant Anil Kumar, a Compounder with the first respondent-company was dismissed by the Management after holding an inquiry and finding him guilty of (i) having in cited labourers and workers to disrupt the administration and working of the tea gardens and (ii) having indulged in trafficking in drugs and medicines entrusted to him by the company for supply and distribution to the workers free of cost. The Industrial Tribunal, before whom the validity of dismissal was challenged, held that the inquiry, if at all one was held, was unfair and that the charges had not been proved by the Management and, therefore, the dismissal was set aside and the appellant was directed to be reinstated with full back wages. A learned Single Judge of the High Court confirmed the Tribunal's Award, but in appeal the Division Bench reversed the decision of the Tribunal as well as of the learned Single Judge holding that I he domestic enquiry held by the Management was quite fair and proper and that Tribunal had in fact dealt with the case as if it were a Court of Appeal and not, only the evidence had been meticulously assessed afresh but the adequacy of the evidence had also been gone into and in doing so the Tribunal had exceeded its jurisdiction and substituted its own evaluation of the evidence for the

evaluation done by the domestic Court of Enquiry. The Division Bench allowed the appeal and set aside the Award. This decision is challenged, appeal.

3. Rival submissions on the question whether or not the Division Bench itself had acted as a Court of appeal under its writ jurisdiction and had exceeded its powers in interfering with the finding of fact recorded by the Tribunal were made at great length before us by Counsel on either side and it was strenuously urged by Counsel for the appellants that the Division Bench ought not to have interfered with findings of fact recorded by the Tribunal particularly on the point that the inquiry that was held was unfair and improper and ought not to have interfered with the Award. It is unnecessary for us to go into these contentions for the reason that even proceeding on the basis that the order of dismissal is unsustainable on the ground that no proper and fair inquiry had been held against the appellant, this, in our view, is not a case where any order for reinstatement of the appellant could properly be made. Counsel for the first respondent-company has rightly contended that it is a clear case of loss of confidence in the employee on the part of the Management and compensation would be adequate relief. It cannot be disputed that the appellant Anil Kumar held the position of trust and confidence as a Compounder, that in that capacity he was entrusted with drugs and medicines for being supplied and distributed to the needy and ailing workers of the tea gardens free of cost but by abusing his position of trust he indulged in trafficking in those drugs and medicines to the detriment of the health and well being of the workers having a bearing on their efficiency and work in the Company. Counsel pointed out that apart from the instances of trafficking which were the subject-matter of the charge, the material on record shows that the appellant had admittedly indulged in similar activities on previous occasions for which he had been pardoned by the Chairman-Director of the Company. It may be stated that in his Explanation submitted to the charges served on him the appellant had clearly averred that on previous occasion workers had made complaints against him for trafficking in medicines and the Chairman-Director had forgiven him for all those offences. The clear implication is about the truth of the complaints and he had sought pardon for it. In these circumstances, it would be highly improper and inexpedient to direct reinstatement.

4. In Assam Oil Company Vs. Its Workmen, case this Court has taken the view that though the normal rule in cases of wrongfully dismissal of an employee is to direct reinstatement there could be cases where it would not be expedient to follow this normal rule and a case of loss of confidence in the employee on the part of the management would be one such exceptional case where reasonable compensation would be the appropriate relief. Following this decision in Ruby General Insurance Co. Ltd. Vs. Shri P.P. Chopra, this Court denied the relief of reinstatement having regard to the fact that the employee, a Stenographer, was holding a position of trust and confidence and was found to have retained copies of some confidential letters dictated to him without the consent of the Company and instead directed the compensation be paid to him for wrongful and punitive

termination.

5. We, therefore, confirm the setting aside of the Tribunal's Award to the extent it had directed the appellant's reinstatement. The appellant as a Compounder was drawing a monthly salary of Rs. 174-60 at the time of his dismissal from service on 15.9.1965. His counsel has informed us that the total amount due to him calculated up to 31st March, 1973 comes to Rs. 36,486/-. The present grade payable to a Compounder with the Company is Rs. 550/- p.m. Having regard to these facts and the lapse of time involved till now we direct the first respondent-company to make lump sum payment of Rs. 50,000/- to the appellant Anil Kumar as just and fair compensation in full satisfaction of all his claims for wrongful dismissal from service. Payment to be made within four weeks from today. Appeal disposed of accordingly with no order as to costs.